

RAJASTHAN HIGH COURT

No. 16/PI/2021

Date- 26.07.2021

C I R C U L A R

As per this office previous Circular No. 14/PI/2021 dated 01.07.2021, recording of evidence will start in Subordinate Courts/Special Courts/Tribunals from 26.07.2021.

Therefore, in partial modification of above Circular dated 01.07.2021, it is hereby notified that from 26.07.2021, entry in court premises of Subordinate Courts/Special Courts/Tribunals shall be permitted to such litigants and witnesses who have taken at least first dose of Covid-19 vaccine. Relaxation will be given only to those persons after scrutiny whose vaccination cannot be done for medical reasons as per advisory of the Central/State Government.

For ensuring presence of accused/complainants/witnesses/parties, the courts may pass appropriate orders as per law.

All other directions issued vide above Circular dated 01.07.2021 would continue to be observed till further orders.

By Order


REGISTRAR GENERAL

No. Gen./XV/42/2020/3043

Date – 26.07.2021

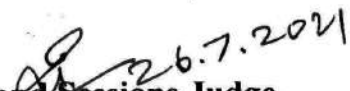
Office of District and Sessions Judge, Dungarpur (Raj.)

No. Esst./2021/ 2108

Date:- 26.07.2021

Copy forwarded to the following for information and necessary action:-

1. All the Presiding Officer of Dungarpur Judgeship through Email.
2. District Collector, Dungarpur.
3. President, Bar association, Dungarpur to forward all Bar association of Dungarpur Judgeship.
4. Superintendent of Police, Dungarpur to circulate amongst all the SHO.
5. Deputy Superintendent, District Jail Dungarpur.
6. Reader Grade-I, District and Session Court, Dungarpur.
7. Director, Public Prosecutor, Dungarpur.
8. System assistant, District Court, Dungarpur to upload on eCourt Website.
9. Notice Board / Office Copy.


District and Sessions Judge,
Dungarpur(Raj.)